COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 254 OF 2016

Dated: 21st October, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of :

GAIL India Ltd. …. Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board …. Respondent(s)

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.
Mr. Ajit Pudussery
Ms. Shruti Sharma

Counsel for the Respondent(s) : Ms. Aparna Vohra for R.1

ORDER

Admit. Issue notice. Ms. Aparna Vohra takes notice on behalf of the Respondent and seeks four weeks time to file reply. She may file the same on or before 18.11.2016 after serving copy on the other side. Thereafter rejoinder may be filed on or before 01.12.2016 after serving copy on the other side.

List the matter on ***02.12.2016.*** In the meantime, pleadings be completed.

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Ranjana P. Desai)
Chairperson

Ts/vg